

(b) Mrs. Vasanthi Manjeshwar was the Proprietrix of V. N. and Co. The bank has also reported that at that time it was not their practice to call for tenders for such work. However according to the bank, the rates allowed to the firm were quite competitive when compared to the prevailing rates.

Agakhan's annual income from properties and other sources in India

4926. SHRI D. D. DESAI: Will the Minister of FINANCE be pleased to state:

(a) what is the Agakhan's annual income from properties and other sources in India and how much of it is allowed to be remitted to him abroad; if not, how and to what extent it is used for other purposes; and has any part of it been used for political contributions to any Party during the last one year; and

(b) whether Agakhan is scheduled to visit India in January next; is he coming as a State Guest and if so, what is the criterion for extending to him such an invitation?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The information will be laid on the Table of the House as soon as it is available.

(b) Agakhan is scheduled to come to India in January, 1978 on a private visit. During his stay in Delhi he would be the guest of the Government of India in accordance with past practice.

Transfer of huge amount of money by Mokalbari Kanoi Tea Estate Private Ltd., Calcutta

4927. SHRI SUKHDEO PRASAD VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that the Mokalbari Kanoi Tea Estate Private Limited, Calcutta and its group of Companies including directors have transferred huge amount of money abroad without any valid authority and in collaboration with its auction agent based in London;

(b) if so, whether the total amount thus transferred contravening laws of the land has been determined;

(c) whether the directors and their family members have been living abroad for quite a lengthy period without much exchange permit; and

(d) if so, the steps being proposed for investigating into the matter and to bring the law-breakers to the books?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) No information about the alleged violations of the provisions of the Foreign Exchange Regulation Act by the Mokalbari Kanoi Tea Estate Private Limited, Calcutta and its group of Companies including directors has come to the notice of the Enforcement Directorate, so far.

(b) Does not arise.

(c) and (d). The matter is being looked into.

Inquiry into misuse of Rs. 2 crores collected for the payment of Provident Fund to workers of the Industrial Reconstruction Corporation of India's unit of West Bengal

4928. SHRI MD. HAYAT ALI: Will the Minister of FINANCE be pleased to state:

(a) whether the enquiry into the misuse of Rs. 2 crores collected for the payment of provident fund to workers of the Industrial Reconstruction Corporation of India administered unit of West Bengal has been completed;

(b) if so, what are the results of the enquiry; and

(c) if not, reasons thereof and by what time the enquiry is likely to be completed?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). The Central Provident Fund Commissioner has stated that though a number of units assisted by the Industrial Reconstruction Corporation of India have defaulted in the matter of remittance of statutory provident fund dues, no enquiry in depth has so far been conducted by the Regional Provident Fund Commissioner, West Bengal to establish the misuse of the funds. The Regional Committee of the Employees Provident Fund, West Bengal has, however, set up a sub-Committee to take up with the Industrial Reconstruction Corporation of India, the matter

of expeditious realisation of the arrears of employees' provident fund dues from the units assisted by the IRCI.

C.B.I. Inquiry into fraud of Ayurvedic Medicine Imports

4999. SHRI NIRMAL CHANDRA JAIN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are aware that in 1974 a big fraud of Ayurvedic medicines imports worth about Rs. 2 crores was investigated by CBI and the then Chief Minister of Madhya Pradesh, Shri P. C. Sethi, had himself sent it for CBI Inquiry through Central Home Ministry;

(b) the outcome of the inquiry and the time by which it shall be completed;

(c) the persons who were alleged to be involved in the same; and

(d) whether prosecution against them is going to be launched and if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) The Government of Madhya Pradesh requested the Government of India (Ministry of Home Affairs) in August, 1974, to ask the CBI to take over the investigation of certain cases of misuse of import quota by certain Ayurvedic Units of Indore.

(b) and (d). 19 cases were registered by CBI in November, 1975, covering 227 Ayurvedic Units and involving import licences of the value of about Rs. One crore Sixty Seven Lakhs. Investigation has been completed in all the cases. Out of these, in 12 cases 14 complaints and 3 charge-sheets have been filed in the courts at Indore and Bombay. In four more cases sanction has been issued for prosecution and only cases are to be filed in a Court of Law. The other three are pending completion of examination.

(c) The names of the persons prosecuted as a result of investigation is given in the attached statement.

Statement

List of accused persons who have been prosecuted in Ayurvedic cases so far.

R.C. No. 10/75	1. Bal Ram Kumar Aggarwal, Prop. M/s. Aryan Ayurvedics, Indore.
R.C. No. 11/75	1. Ramesh Chand Aggarwal s/o Sh. Ghan-shyam Aggarwal, r/o 17/2, Lodhipura No. 2, Indore. 2. Nand Kishore Upadhaya @ Nandu s/o Sh. Ganpat Prasad Upadhaya r/o 16/1, Ala Pura Juni, Indore.
R.C. No. 14/75]	1. Parmanand Soni, Prop. M/s. Ajay Pharma, Indore.
R.C. No. 12/75	1. Mahesh Mittal, 6/1, Usha Ganj, Indore 2. Surender Aggarwal, 6/1, Usha Ganj, Indore. 3. Smt. Santosh w/o Mahesh Mittal, 6/1 Usha Ganj, Indore. 4. Subhash Chadha, 71, Prakash Nagar Indore. 5. Avinash Sharma, 151, R. N. Tagore Marg, Indore. 6. Satyanarain Viahwakarma, 10/4, Mora Mohalla, Indore. 7. Babulal Sisodia, 151, R. N. Tagore Marg Indore. 8. Smt. Chanderkanta Sisodia w/o Babula Sisodia, 151, R. N. Tagore Marg, Indore